

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

OA No. 060/00531/2014

Date of decision- 13.01.2015.

**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. UDAY KUMAR VARMA, MEMBER (A)**

Tarsem Lal, IRS, Deputy Commissioner of Income tax, Behind Pushap Cinema, Dhangu Road, Pathankot-145001.

...APPLICANT

BY ADVOCATE : None

VERSUS

1. Union of India through the Revenue Secretary, North Block, New Delhi.
2. The Principal Chief Commissioner of Income Tax, NWR, Sector 17 C, Chandigarh.

...RESPONDENTS

BY ADVOCATE: Sh. K.K. Thakur.

ORDER (ORAL)

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J):-

1. Heard.
2. Today, this case has been called upon a second time, after giving one pass-over, and exhausting the cause list for the day, but none is present on behalf of applicant even in the revised call: The same was the position even on the earlier

dates i.e. 08.12.2014, 24.11.2014, 12.11.2014, 31.10.2014,
15.10.2014, 01.10.2014 and 15.09.2014.

3. Sh. K.K. Thakur, learned counsel for the respondents submitted that he has received a communication from the applicant that he is no more interested in pursuing the matter as he has already been granted the desired relief, as claimed herein.
4. Considering the non-appearance of the applicant coupled with the statement made by the learned counsel for the respondents, we are left with no option but to accept his contention, accordingly, the O.A is dismissed having been rendered infructuous.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

jk
(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 13.01.2015

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